

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
21-06-2024 AT 10:30 AM**

CP (IB) No. 197/95/HDB/2023

AND

IA (IBC) 42/2024 in CP (IB) No. 197/95/HDB/2023

u/s. 95 of IBC, 2016

IN THE MATTER OF:

Bank of Baroda

...Petitioner

AND

Mr. T Sreenivasa and
M/s. Kanakadhara Ventures Private Limited

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 42/2024

Learned Counsel Mr Ch Srinivasulu, for Resolution Professional present physically.

Mr P Madhusudhan Reddy, Resolution Professional present.

Learned Counsel Mr Srikanth Rathi, for Financial Creditor present through Video Conference.

Proof of service of notice to Personal guarantor filed. As per the same notice is served. Personal Guarantor called absent. Service held sufficient, treated that no objections are there to the report.

At this stage the Resolution professional filed a memo seeking for his discharge on the ground stated in the memo.

Learned Resolution Professional states that his fees and expenses have been received.

Having regard to the submissions made by the Resolution Professional, the Resolution Professional is hereby discharged however, the Resolution Professional has filed his report, if the Financial Creditor or the Tribunal requires

any information relating to the Resolution Professional report the Resolution Professional shall ensure the necessary co-operation.

With these directions, the Resolution Professional Mr P Madhusudhan Reddy, is hereby discharged.

For appointing a fresh Resolution Professional.

Matter passed over.

Matter called again. A fresh Resolution Professional has been appointed as per Following the judgment of the Hon'ble Supreme Court of India, in Surendra B. Jiwrajka vs Omkara Assets Reconstruction Private Limited in W.P.(C) No. 149/2022 and batch, we hereby appoint Shri. Dr. Kondapalli Venkat Srinivas, having IBBI Registration No. IBBI/IPA-001/IP-P00520/2017-2018/10945, e-mail: kvsrinivas12@gmail.com , Mobile No 9959223615, to act as Resolution professional in the instant matter as her name appears on the current database of IBBI. The Resolution Professional shall file report within 10 days from the date of this order.

Petitioner is directed to pay sum of Rs. 50,000/- towards initial expenses of Resolution Professional. Matter stands adjourned to 10.07.2024 for report.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)